NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P. No. 434/(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.09.2017

NAME OF THE PARTIES:

Jagdishprasad Rudrapratap Tiwari & Ors.

V/s

Registrar of Companies, Mumbai

SECTION OF THE COMPANIES ACT: 252 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

Designation Signature

Designation Signature

Designation Signature

Per J

Per

ORDER

C.P. No. 434/252/NCLT/MB/MAH/2017

- The Learned Representative of the Petitioner is present.
- 2. A mention has been made in respect of C.P. 434/2017 pertaining to the provisions of Section 252 of the Companies Act, through which, the name of the Company was struck of from the ROC records.
- 3. Representative of the ROC is present.
- 4. The Petitioner has placed on record the latest information about the accounts Finalized and audited.and Whether submitted before any other Authority? and also placed on record the requisite Forms yet to be filed before the ROC.

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C.P. No. 434/252/NCLT/MB/MAH/2017

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- 5. On the other hand the ROC is to place on record the period of default from when the accounts of information have not been furnished and also the reason for striking of the name of this Company.
- 6. The urgency has been expressed for operation of the accounts required for payment of the outstanding salary of the employees which arose due to delisting of the Company.
- 7. After hearing for sometime an interregnum arrangement is required to be made by invoking the provisions of Section 250 of the Companies Act, through which, whether the Company stood absolved under section 248 of the Companies Act, the NCLT on satisfaction can direct to operate the Bank Account.
- 8. It has been intimated that the Petitioner is operating two accounts with Axis Bank bearing Account No. 073010200002622 Pune Branch and Account No. 0004010200163620 Fort Branch which can be operated through this Order to pay the outstanding salary of the employees up to 30.09.2017. This operation of the Bank Account is allowed for the purpose of Disbursement of the salary and not for any other purpose till further Orders.
- 9. Copy of this Order to be issued to the concerned ROC. For rest of the Compliance matter is listed to **10.10.2017**.

Sd/-

Bhaskala Pantula Mohan Member (Judicial) 27.09.2017

Sd/-

M.K. Shrawat Member (Judicial)